

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 3rd day of August, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 787 of 2004

Abhai Kumar, aged about 44 years S/O Sri P.N. Srivastava,
Steno-Senior Superintendent, Railway Mail Service (RMS),
'A' Division, District Allahabad R/O 76/12, Gurudwara Read,
Meerapur, Allahabad.....
.....Applicant.

Counsel for applicant : Sri P.K. Srivastava.

Versus

1. Union of India through its Director, Postal Services (Headquarter), Office of the Chief Post Master General, U.P. Circle, Lucknow.
2. Chief Post Master General, Office of the C.P.M.G., U.P. Circle, Lucknow.
3. Head Record Officer, R.M.S. 'A' Division, Allahabad.
.....
.....Respondents.

Counsel for respondents : Sri S. Singh.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri P.K. Srivastava, learned counsel for applicant, Sri L.M. Singh holding brief of Sri S. Singh, learned Sr. Standing Counsel for Union of India and perused the pleadings.

2. The applicant, along with others, was promoted from the post of Steno Gr. III to Steno Gr. II in the pay scale of Rs.5500-9000 w.e.f. 24.12.2001. It appears that on the date of promotion, the applicant was undergoing some punishment of steppage of increment effect of which came to an end on 28.2.2002 and accordingly the applicant moved an application/ representation through proper channel to Chief Post Master General, U.P. Circle, Lucknow with a request that his promotion may be given effect to with effect from 1.3.2002 and one of the reliefs claim in this

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O.A. is that the competent authority be directed to decide the said representation. Counsel for the respondents submits that the applicant was wrongly promoted even though he was not entitled to the promotion due to the reasons that he was undergoing punishment for stoppage of increment.

3. Having heard counsel for the parties, we are of the considered view that ends of justice shall be better served if the Chief Post Master General, U.P. Circle, Lucknow be called upon to decide the representation of the applicant (Annexure-4) by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order along with a copy of representation.

The O.A. is disposed of at the admission stage itself in terms of the above direction.

No order as to costs.

Dhara
A.M.

Q.C.
V.C.

Asthana/